

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**


**CP No. 46/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2019**

Name of the Company: Union of India  
V/s  
NK Proteins Pvt Ltd

Section of the Companies Act : Section 271(1)(e), 272 of the Companies Act, 2013  
r.w. Section 243 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KSHITIJ AMIN FOR DEVANG VYAS, ASG	Central Govt. standing Counsel	Petitioner	
2.				

**ORDER**

The Petitioner is represented through learned counsel.

The proof of service is filed.

The Petitioner as well as the Registry is directed to issue notice to the Respondent.

List the matter on 03.12.2019

  
**CHOCKALINGAM THIRUNAVUKKARASU**  
MEMBER TECHNICAL

  
**MANORAMA KUMARI**  
MEMBER JUDICIAL

Dated this the 23th day of October, 2019